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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH.

Original Application No. 550 of 1994.

Date of decision : November 4, 1994.

D.C.Samantray ...

Applicant.

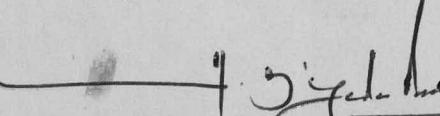
Versus

Union of India and others ...

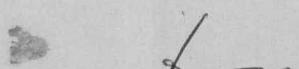
Respondents.

( FOR INSTRUCTIONS)

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)

04 Nov 94

  
( D.P. HIREMATH)  
VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH-

Original Application No. 550 of 1994.

Date of decision : November 4, 1994.

**CORAM:**

THE HON'BLE MR.JUSTICE D.P.HIREMATH, VICE-CHAIRMAN

A N D

THE HON'BLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN.)

...

D.C.Samantray, son of late Balaram Swain,  
aged about 43 years, Junior Telecom Officer,  
Coaxial Station, Telephone Bhawan, Bhubaneswar,  
District- Khurda ...

Applicant.

By Advocates ...

M/s.D.S.Misra,  
K.K.Misra,  
S.Behera.

versus

1. Union of India, represented through the Director General Telecom, Sanchar Bhawan, New Delhi.
2. Union of India, represented through the Chief General Manager Maintenance Eastern Telecom Region, 7 Kshetradas Lane, Calcutta-700012.
3. Chief General Manager, Teoebmmunications, Orissa Circle, Bhubaneswar, District-Khurda. 751001.
4. Director Maintenance E.T.C. 25 B.J.B.Nagar, Bhubaneswar, District-Khurda 751014.
5. D.E.T.Coaxial Maintenance, Telephone Bhawan, Bhubaneswar, District Khurda 751001.
6. A.E.Coaxial Maintenance-I, Telephone Bhawan Bhubaneswar, District-Khurda 751001.

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Respondents.

By Advocate ...

Mr.P.N.Mohapatra,  
Addl. Standing Counsel(Central)

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ORDER

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D.P.HIREMATH, V.C., Mr.D.S.Misra shows to us an order dated 18.10.1994 purported to have been passed by the Director(ST-II) and which states that the transfer and posting of the applicant on promotion has been modified. In view of this, according to him, the transfer order lapses and the applicant is to go back to his parent Department. Mr.P.N.Mohapatra appearing for the respondents has no objection to keep on record the submissions made by the applicant's counsel. In view of this order, the transfer order which the applicant challenged in this Original Application <sup>against this Misra</sup> has become nonsens and that this petition has become infructuous. We accordingly dispose of this Original Application. Mr. Misra is directed to file ~~the~~ copy shown to us with a memo.

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 (H. RAJENDRA PRASAD)  
 MEMBER (ADMINISTRATIVE)

04 Nov 94

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 (D.P.HIREMATH)  
 VICE-CHAIRMAN

Sarangi.